

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 18
IA No. 194/2021
And
CP (IB) No. 429/Chd/Hry/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016 and
Rule 11 of NCLT Rules, 2016**

In the matter of:-

ACME Cleantech Solutions Pvt. Ltd.	...Petitioner-Operational Creditor
Vs.	
Mark One Impex Pvt. Ltd.Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Vipul Joshi, Advocate for petitioner-operational creditor in CP (IB) No. 429/Chd/Hry/2019 and for applicant in IA No. 194/2021.
Mr. Deepankur Pokhriyal, Advocate, proxy counsel for Mr. Geetesh Meena, Advocate for respondent-corporate debtor in CP (IB) No. 429/Chd/Hry/2019 and for respondent in IA No. 194/2021.

IA No. 194/2021 & CP (IB) No. 429/Chd/Hry/2019

Rejoinder has been filed by applicant vide Diary No. 00482/2 dated 20.09.2022 in IA No. 194/2021. The same is taken on record. Parties are directed to file the short written submissions alongwith supporting case law(s), if any, in the main petition and in IA No. 194/2021 at least one week before the next date of hearing after exchanging copies with each other. The matter be listed on 20.12.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 17, 2022
YP